

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 703**

**TO BE ANSWERED ON THE 08<sup>TH</sup> FEBRUARY, 2023/ MAGHA 19, 1944 (SAKA)**

**ILLEGAL BETTING AND GAMBLING**

**703 # SHRI RAJENDRA GEHLOT:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether Government is aware of fact that illegal betting and gambling through media, social media and online advertisements are posing serious economic and social risks for the youth and children in the country;**

**(b) whether Government has issued any advisory regarding refraining from and avoiding falling pray to the illusion of advertisements of betting platforms, if so, the details thereof; and**

**(C) whether Government is considering on making a strict law to put a curb on these online advertisements and betting, if so, the details thereof and by when it is likely to be enforced?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (c): “Betting and Gambling” come under Entry 34 of List – II of the 7th Schedule to the Indian Constitution which provides for their regulation by States.**

**The Ministry of Information and Broadcasting vide advisories dated 13.06.2022 and 03.10.2022 advised private satellite TV channels, digital**

**news publishers and OTT platforms to refrain from publishing advertisements of online betting and gambling platforms and any of their surrogate products. These advisories were also informed to social media platforms.**

**The Central Consumer Protection Authority under Ministry of Consumer Affairs has issued “Guidelines for Prevention of Misleading Advertisements Rules, 2022” vide notification dated 09<sup>th</sup> June, 2022 which inter-alia prescribe conditions to be adhered to in respect of advertisements targeting children and advertisement prohibited by law.**

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